

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 3731  
TO BE ANSWERED ON 09.08.2018**

**FDI IN BROADCASTING SECTOR**

**3731. SHRI RAJENDRA AGRAWAL:**

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the Government has received any application for Foreign Direct Investment (FDI) in broadcasting sector after the abolition of Foreign Investment Promotion Board (FIPB) and if so, the details thereof;

(b) whether it is a fact that the application is pending in the Ministry for more than one year even after getting permission/No Objection Certificates from various Ministries and departments and if so, the reasons therefor;

(c) whether the officers are not working against the Government's policy of ease of doing business and if so, the action taken against such errant officials; and

(d) whether the officials are not ready to adhere to the Standard Operating Procedure (SOP) issued by DIPP for clearing FDI application and if so, the details thereof and the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL. RAJYAVARDHAN RATHORE (Retd.)}**

(a) to (d): After the abolition of Foreign Investment Promotion Board (FIPB), the Government received 4 applications from companies engaged in various activities related to the broadcasting sector for Foreign Direct Investment (FDI) of which one which is more than one-year-old is still under consideration of the Government.

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